

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1767

ANSWERED ON:16.08.2013

CAESAREAN DELIVERIES

Bauri Smt. Susmita;Chaudhary Shri Arvind Kumar;Putul Kumari Smt.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether Government has taken note of a recent study regarding increasing trend of unnecessary caesarean deliveries conducted in hospitals in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)& (b): The Ministry of Health and Family Welfare, Government of India has not commissioned any study on Caesarean deliveries. However, the Central Health Management Information System of the Ministry of Health and Family Welfare provides data on numbers of C-Section deliveries conducted in hospitals across the country. The data indicates that the percentage of C-Section deliveries out of the total deliveries conducted in hospitals in the country has increased from 10.1% in the year 2010-11 to 12.07% in 2011-12 and to 12.85% in 2012-13 which is within the latest acceptable norms of WHO.

(c): The steps taken by the Government of India, under the National Rural Health Mission (NRHM) to maintain C-Section rates within acceptable norms are:-

# Promotion of Institutional delivery through Janani Surakhsha Yojana.

# Operationalization of health facilities including 24x7 Primary Health Centres, District Hospitals, Sub District Hospitals, Community Health Centres for providing skilled care at birth and Basic Emergency Obstetric Care to women for normal and assisted delivery; Comprehensive Emergency Obstetric Care for handling complications including C-Section facilities as per established standards.

# Capacity Building of service providers in emergency obstetric care e.g training of Medical officers in Life-Saving Anaesthesia skills and Emergency Obstetric Care Skills.

# The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 with the objective of registration and regulation of health care institutions including those in the private sector. This Act has come into force in the States of Himachal Pradesh, Sikkim, Arunachal Pradesh, Mizoram, Uttar Pradesh, Bihar, Jharkhand, Rajasthan and all the Union Territories.